

House the opposition has displayed their utter disregard for parliamentary democracy in this country.

(*Interruptions*)

[*Translation*]

SHRI BALWANT SINGH RAMOOWALIA (Sangrur): The hon. Minister, Sir, you should not blame the entire opposition.

[*English*]

S. BUTA SINGH: Only those sections which have walked out.

[*Translation*]

SHRI BALWANT SINGH RAMOOWALIA: Mr. Speaker, Sir, we respect your office and Chair and I would request Shri Unnikrishnan to withdraw his words. You should have taken those people in confidence whose rooms were to be vacated. If some misunderstanding has arisen.....

(*Interruptions*)

MR. SPEAKER: Not once, but scores of time I have asked them to decide the matter between themselves. We have no objection if an agreement is reached between them about the distribution of the rooms. I have a limited number of rooms. We do not allot room to a party which has less than 10 Members.

[*English*]

It should be made very clear.

[*Translation*]

I told them that in such a situation I will have to allot rooms to Akali Dal, Muslim League, National Conference, Revolutionary Socialist Party, Forward Block also. There are 5 to 6 parties which have 5 to 6 Members each. I cannot allot rooms to all of them. If I had rooms, I would have allotted rooms to all of them. CPM Members and Shri Kolandaivelu came to me and asked me to apply the law uniformly to all the parties. I have requested not once but scores of time. I was left with no other alternative. Other party members ask me as to why I do not lock the rooms...

(*Interruptions*)

SHRI KALI PRASAD PANDEY (Gopalganj): One point of Order Sir..... (*Interruptions*).....So far as any Party is concerned, Shri Bhagat has made the

position clear about the Opposition Parties. So far as parties in general are concerned there are many parties which only one Member. We, Independents are four.....

(*Interruptions*)

MR. SPEAKER: I want that every one should get a room.

SHRI KALI PRASAD PANDEY: On this basis independent Members are also entitled to get a room.....(*Interruptions*)

12.24. hrs

SUSPENSION OF MEMBER

[*English*]

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): Mr. Speaker, Sir, with your permission I beg to move:

“That Shri K.P. Unnikrishnan, a Member of the House, be suspended from the service of the House for today on account of his insulting conduct towards the Chair.”

(*Interruptions*)

SHRI BALWANT SINGH RAMOOWALIA (Sangrur): No, Sir, It should not be done.

SHRI BASUDEB ACHARIA (Bankura): Mr. Unnikrishnan should be given an opportunity to explain. We will oppose it and walk-out again.

MR. SPEAKER: No discussion please.

SHRI AMAL DUTTA (Diamond Harbour): If they insist we will walk-out.

MR. SPEAKER: You are the person who has asked me, “Please enforce the rules”

[*Translation*]

At least you should cooperate with me.

[*English*]

SHRI G.M. BANATWALLA (Ponnani): You asked Mr. Unnikrishnan to withdraw from the House and he withdrew. He respected your orders and withdrew from the House. Why should he be punished?

[Translation]

MR. SPEAKER : In case he had withdrawn from the House at my instance...

[English]

SHRI S. JAIPAL REDDY : He has withdrawn from the House at your request. Why is he moving this motion ?

(Interruptions)

SHRI GHULAM NABI AZAD : He should maintain the dignity of the House. It is an insult of the Chair.

THE MINISTER OF AGRICULTURE (S. BUTA SINGH): What about the remarks that he made in the House ? They should go. (Interruptions)

MR. SPEAKER : The question is :

“That Shri K.P. Unnikrishnan, a Member of the House, be suspended from the service of the House for today on account of his insulting conduct towards the Chair.”

The motion was adopted.

SHRI BASUDEB ACHARIA : We are walking out in protest.

(Interruptions)

12.26 hrs

At this stage, Shri Basudeb Acharia and some other Hon. Members left the House.

S. BUTA SINGH : The remarks made by Shri K.P. Unnikrishnan must be expunged from the proceedings.

(Interruptions)

PAPERS LAID ON THE TABLE

[English]

Notifications Under Companies Act 1956

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS (SHRI R. K. JAICHANDRA SINGH) : Sir, on behalf of Shri N.D. Tiwari, I beg to lay on the Table a copy of the Cost Accounting Records (Bearings) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 664 in Gazette of

India dated the 13th July, 1985 together with a corrigendum thereto published in Notification No. G.S.R. 1046 in Gazette of India dated the 9th November, 1985 under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT—1553/85]

Reviews on the working of and Annual Report of the Madras Refineries Ltd., Madras for 1983-84 and Lubrizol India Ltd, Bombay for 1984-85 and statement correcting reply to Starred Question No. 36 dt. 19-11-1985.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(a) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year 1984-85.

(ii) Annual Report of the Madras Refineries Limited, Madras, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—1574/85]

(b) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1984-85.

(ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—1575/85]

(2) A Statement (Hindi and English versions) correcting the reply given on the 19th November, 1985 to Starred Question No. 36 by Sarvashri Mahendra Singh and Yashwantrao Gadakh Patil about assessment by the Oil and Natural